

SHRI JASWANT SINGH : The case is not simply that it should not be replied. Why I am reminding you of 1962? Have you forgotten it?....(Interruptions)

I am reminding you of those who did not bother to seek advice from India, rather they preferred to seek guidance and orders from China and erstwhile Russias in 1962. ....(Interruptions) When it was clear stated:

[English]

You do not know. I would like to quote in his own words here what the then DGMO, Lt. Gen. Pilot authoritatively said that 'Before the Chinese attacked India in 1962, one of the Communist Party Members was informed by a high official of China that China was going to attack India. And nothing was done about it.'....(Interruptions)

SHRI SOMNATH CHATTERJEE : He is only aware of it....(Interruptions)

[Translation]

MR. SPEAKER : I have stood up. Please resume your seat....(Interruptions)

[English]

SHRI TARIT BARANB TOPDAR (Barrackpore) : You please see the records on what Pandit Jawahar Lal Nehru said at that time in Parliament before and after the border war with China....(Interruptions)

[Translation]

MR. SPEAKER : Will you sit quite or not? .....(Interruptions)

[English]

MR. SPEAKER : Shri Jaswant Singhji, you had very nicely put across the policy your Party wants to follow. Nothing more is required. I will not allow you to speak after this.

And, I take it that the friends from the Left Parties are going to deny whatever has been said on the floor of the House. No more discussion on this now.....(Interruptions)

SHRI SAIFUDDIN CHOUDHURY (Katwa) : No. It should not go on record. Does it remain on record?....(Interruptions)

[Translation]

MR. SPEAKER : Shri Joshi, if you yourself do so, how can you advise your junior colleagues?

SHRI DAU DAYAL JOSHI : Sir, you have allowed me....(Interruptions)

[English]

MR. SPEAKER : Now, papers to be laid on the Table of the House.

#### PAPERS LAID ON THE TABLE

Annual Report pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period January to December, 1993 etc.

[English]

12.56 hrs.

THE MINISTER OF STATE IN THE MINISTRY OF LAW,

JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): Sir, I beg to lay on the Table—

- (1) A copy of the Twenty Third Annual Report (Hindi and English versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1st January to the 31st December, 1993, under section 62 of the said Act.

[Placed in Library, See No. LT-7136/95]

- (2) A copy of the One Hundred and Forty-Ninth Report (Hindi and English versions) of Law Commission on removal of certain deficiencies in the Motor Vehicles Act, 1988.

[Placed in Library, See No. LT-7137/95]

- (3) A copy of the One Hundred and Fifth Report (Hindi and English versions) of the Law Commission on "Suggesting some amendments to the Code of Civil Procedure."

[Placed in Library, See No. LT-7138/95]

*Annual Report on the working of the Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for 1993-94*

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM) : On behalf of Shrimati Krishna Sahi : Sir, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1993-94 (Volumes I to III).

[Placed in Library, See No. LT-7139/95]

*Annual Report and Review on the working of Centre for the Improvement of Glass Industry Firozabad and the Khadi and Village Industries Commission, Bombay, for 1993-94 etc.*

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : Sir, I beg to lay on the Table :—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Improvement of Glass Industry, Firozabad, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding review by the Government of the working of the Centre for the improvement of Glass Industry, Firozabad, for the year 1993-94.

[Placed in Library, See No. LT-7140/95]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1993-94, under subsection (3) of section 24 of the Khadi and Village Industries Commission Act, 1956

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Khadi and Village Industries Commission, Bombay, for the year 1993-94.

[Placed in Library, See No. LT-7141/95]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi for the year 1993-94.  
[Placed in Library, See No. LT-7142/95]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Process Cum-Product-Development Centre, Meerut, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process-Cum-Product Development Centre, Meerut, for the year 1993-94.  
[Placed in Library, See No. LT-7143/95]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : Sir, I beg to lay on the Table—

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Securities Laws (Amendment) Ordinance. 1995.

[Placed in Library, See No. LT-7144/95]

Review on the working of and Annual Report of Mishra Dhatu Nigam Ltd., Hyderabad for 1993-94.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, I beg to lay on the Table:—

a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1993-94.
- (2) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-7145/95]

**Notifications under All India Services Act, 1951**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) (ON BEHALF OF SHRIMATI MARGARET ALVA): Sir, I beg to lay on the Table—

a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of the section 3 of the the All India Services Act, 1951:—

- (1) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1994 published in Notification No. G.S.R. 243 in Gazette of India dated the 28th May, 1994.

- (2) The Indian Police Service (Pay) Third Amendment Rules, 1994 published in Notification No. G.S.R. 244 in Gazette of India dated the 28th May, 1994.
- (3) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1994 published in Notification No. G.S.R. 333 in Gazette of India dated the 23rd July, 1994.
- (4) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1994 published in Notification No. G.S.R. 334 in Gazette of India dated the 23rd July, 1994.
- (5) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1994 published in Notification No. G.S.R. 382 in Gazette of India dated the 30th July, 1994.
- (6) The Indian Police Service (Pay) Sixth Amendment Rules, 1994 published in Notification No. G.S.R. 383 in Gazette of India dated the 30th July, 1994.
- (7) The Indian Forest Service (Pay) Second Amendment Rules, 1994 published in Notification No. G.S.R. 384 in Gazette of India dated the 30th July, 1994.
- (8) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1994 published in Notification No. G.S.R. 385 in Gazette of India dated the 30th July, 1994.
- (9) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1994 published in Notification No. G.S.R. 532(E) in Gazette of India dated the 24th June, 1994.
- (10) The Indian Police Service (Pay) Fifth Amendment Rules, 1994 published in Notification No. G.S.R. 533(E) in Gazette of India dated the 24th June, 1994.
- (11) G.S.R. 442 published in Gazette of India dated the 3rd September, 1994 containing corrigendum to the Notification No. G.S.R. 94(E) dated the 11th February, 1994.
- (12) G.S.R. 443 published in Gazette of India dated the 3rd September, 1994 containing corrigendum to the Notification No. G.S.R. 95(E) dated the 11th February, 1994.
- (13) G.S.R. 573(E) published in Gazette of India dated the 13th July, 1994 containing corrigendum to the Notification No. G.S.R. 755(E) dated the 15th December, 1993.

[Placed in Library See No. LT-7146/95]

*Annual Report, Annual Accounts and Review on the working of National Institute of Ayurveda, Jaipur for 1993-94 and a statement showing reasons for delay in laying these papers etc.*

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (ON BEHALF OF SHRI PADAM SINGH GHATOWAR) Sir, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English

versions) of the National Institute of Ayurveda, Jaipur, for the year 1993-94 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-7147/95]

[English]

12.58 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Securities Laws (Amendment) Bill, 1995 which has been passed by the Rajya Sabha at its sitting held on the 21st March, 1995."
- (ii) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st March, 1995, agreed to the following amendments made by the Lok Sabha at its sitting held on the 15th March, 1995, in the Cable Television Networks (Regulation) Bill, 1994:—

#### ENACTING FORMULA

1, Page 1, line 1,—

for "Forty-fifth" substitute "Forty-sixth"

*CLAUSE-1— Short title, extent and commencement*

2, Page 1, line 6,—

for "1994" substitute "1995"

*CLAUSE—23—Repeal and Savings*

3, Page 7,—

for lines 13 and 14 substitute—

Ord. 3 of 1995 "23. (1) The Cable Television Networks (Regulation) Ordinance, 1995 is hereby repealed."

12.58½ hrs.

SECRETARY GENERAL, Sir, I lay on the Table the Securities Laws (Amendment) Bill, 1995, as passed by Rajya Sabha on the 21st March, 1995.

[English]

12.581/ hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### Thirty-Eight Report

SHRI S. MALLIKARJUNAIAH (Tumkur): Sir, I beg to present the Thirty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

[English]

12.58¼ hrs.

#### PUBLIC ACCOUNTS COMMITTEE

##### Eighty-fifth Report

SHRI BHAGWAN SHANKAR RAWAT (Agra): Sir, I beg to present the Eighty-Fifth Report (Hindi and English versions) of the Public Accounts Committee (18th Lok Sabha) on Induction of an Aircraft.

[English]

12.59 hrs.

#### STANDING COMMITTEE ON PETROLEUM AND CHEMICALS

##### Eleventh Report and Minutes

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, I beg to present the Eleventh Report (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals on Molasses-Distribution and Pricing' and Minutes of the sittings of the Committee relating thereto.

[English]

12.59½ hrs.

#### STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

##### Fifteenth and Sixteenth Reports

SHRI BRAJA KISHORE TRIPATHY (Puri): Sir, I beg to lay on the Table a copy each (Hindi and English versions) of the Fifteenth and Sixteenth Reports of the Department-related Parliamentary Standing Committee on Human Resource Development on the Constitution (Seventy-ninth Amendment) Bill, 1992 and the Assam University (Amendment) Bill, 1994 respectively.

[English]

MR. SPEAKER: Now, Dr. Silvera to make a statement.

SHRI INDRAJIT GUPTA (Midnapore): Sir, we have not yet been supplied with copies of the statement.

MR. SPEAKER: These are the kinds of statements of which copies are not supplied. They make the statement on the floor of the House.

SHRI INDRAJIT GUPTA: Are we not supposed to have copies?

MR. SPEAKER: He is reading it out.

SHRI INDRAJIT GUPTA: It is a big statement, as far as I can see.

[English]

13.00 hrs.

#### STATEMENT BY MINISTER

Situation arising out of the strike by resident doctors in the All India Institute of Medical Sciences, New Delhi. The Minister of state in the Ministry of health and Family Welfare (Dr. C. Silvera):

Sir, The Resident Doctors at AIIMS have resorted to an indefinite strike from 7th February, 1995 on their demand for withdrawal of the orders of termination of residency (M.Ch.